

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.31661/2016

SANTOSH KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

THROUGH SECRETARY (REVENUE) & ORS.

Respondent(s)

WITH

S.L.P.(C)...CC No. 5048/2017 (XI)

SLP(C) No. 32262/2016 (XI)

Date : 03-11-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBERS]

For Petitioner(s) Mr. Pankaj Singh, Adv.
M/S. Vidhi International, AOR

Mr. Dhruv Paliwal, Adv.
Ms. Shweta Yadav, Adv.
Ms. Sunita Pandit, Adv.
For Ms. Asha Gopalan Nair, AOR

For Respondent(s) Ms. Priyanka, Adv.
Mr. Vinay Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay of 86 days in filing application for bringing on record the Lrs of deceased petitioner no.31 is allowed.

Application for deletion of the name of respondent nos.3-5 is allowed at the risk of the petitioner. The name of respondent nos.3-5 be deleted from the array of the parties.

Cause title be amended accordingly.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER